

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.164/MP/2017

Subject : Petition seeking surrender of 610 MW (575 MW in Western Region and 35 MW in Southern Region) out of the total LTA quantum of 1150 MW granted under the Bulk Power Transmission Agreement dated 24.12.2010

Date of Hearing : 16.1.2018

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : IL & FS Tamil Nadu Power Company Limited (IL&FS).

Respondent : Power Grid Corporation of India Limited

Parties present : Shri Mattugupta Mishra, Advocate, IL&FS
Shri Hemant Singh, Advocate, IL&FS

Record of Proceedings

Learned counsel for the petitioner submitted that the present petition has been filed for seeking declaration that the LTA of 610 MW (575 in WR and 35 MW in SR) granted under Bulk Power Transmission Agreement (BPTA) dated 24.2.2010 stands surrendered with effect from 1.12.2016 without any liability upon the petitioner. Learned counsel for the petitioner requested to admit the petition and issue notice to the respondent.

2. After hearing the learned counsel for the petitioner, the Commission admitted the petition and directed to issue notice on the respondent.

3. The Commission directed the petitioner to serve copy of the petition on the respondent immediately, if not served already. The Commission directed the respondent to file its reply, on or before 9.2.2018, with an advance copy to the petitioner, who may file its rejoinder, if any, on or before 28.2.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on this account.

4. The petition shall be listed for hearing on 22.3.2018.

By order of the Commission

**(T. Rout)
Chief (Legal)**